

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
First Appeal No. 305 of 2019

John Prakash Kujur --- --- Appellant  
Versus  
Rekha Lakra --- --- Respondent

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CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Mr. Manoj Kr. Sah, Advocate  
For the Respondent: Mr. Ranjan Kr. Singh, Advocate

10 / 08.09.2021 Learned counsel Mr. Manoj Kumar Sah has entered appearance by filing a fresh vakalatnama on behalf of the appellant due to sad demise of previous counsel on record Mr. Pradip Gangopadhyay. He seeks time to go through the record and obtain copy of the Memo of Appeal from the learned counsel for the Respondent.

2. Mr. Ranjan Kumar Singh, learned counsel for the Respondent undertakes to provide entire pleadings to Mr. Sah by Friday.

3. A joint compromise petition was to be filed in terms of the settlement arrived at between the parties during mediation, as per the order dated 24.03.2021. For that purpose, learned counsel for the parties are allowed three weeks' time.

4. Let the matter be listed in the week of 4<sup>th</sup> October 2021. Joint compromise petition be filed latest by 01<sup>st</sup> October 2021.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/